Rajya Sabha

Company. [Placed in Library, see No. LT-3633/64].

- (ii) (a) Annual Report of the Indian Drugs and Pharmaceuticals Limited, New Delhi, for the year 1963-64, along with the Audited Accounts and the comments of Comptroller and Auditor General thereon, under subsection (1) of section 619A of the Companies Act, 1956.
 - (b) Review by the Government on the working of the above Company.

[Placed in Library, see No. LT- 3634/64].

NOTIFICATION UNDER DISPLACED PERSONS (COMPENSATION AND REHABILITATION) Аст

The Deputy Minister in the Ministry of Rehabilitation (Dr. M. M. Das): I beg to lay on the Table a copy of the Displaced Persons (Compensation and Rehabilitation) Third ment Rules, 1964, published in Notification No. G.S.R. 1679 dated the 28th November 1964 under sub-section (3) of section 40 of the Displaced Persons (Compensation and Rehabilitation) Act. 1954. [Placed in Library, see No. LT-3635/64].

12.28 hrs.

MESSAGE FROM RAJYA SABHA

Secretary: Sir. I have to report the following message received from the Secretary of Rajya Sabha:-

"In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Wealth-tax (Amendment) Bill, 1964, which was passed by the Lok Sabha at its sitting held on the 2nd December, 1964. and transmitted to the Sabha for its recommendations and to state that this House has no recommendations to make to the

Statement re: Action taken on points made by Members during discussion on Railway Budget

Lok Sabha in regard to the said Bill."

12.284 hrs.

COMMITTEE ON PRIVATE MEM-BERS' BILLS AND RESOLUTIONS

FIFTY-FOURTH REPORT

·Shri Krishnamoorthy Rao (Shimoga): I beg to present the fourth Report of the Committee on Private Members' Bills and Resolutions.

12.28-3 4 hrs.

PETITION RE: EXTENSION MAHARASHTRA LAND LAWS ETC. TO NAGAR HAVELI

Shri Nambiar (Tiruchirapalli): beg to present a petition signed by Shri Bhadalya Navasha Gond and others regarding extension of land legislation and other measures in Maharashtra to Nagar Haveli region.

12.29 hrs.

STATEMENT RE: ACTION TAKEN ON POINTS MADE BY MEMBERS DURING DISCUSSION ON RAIL-WAY BUDGET

The Minister of Railways (Shri S. K. Patil): In the course of the discussions on the last Railway Budget, a number of constructive suggestions relating to the working of the Railways were made by Hon'ble Members. Copies of the debates in this House as well as the other House were subsequently sent by the Railway Board to the various Railway Administrations for scrutiny, with instructions suitable action should be wherever required. fact, some In Hon'ble Members might have noticed for themselves the concrete action which has been, or is being taken, by Railway Administrations in respect of some of their suggestions.

The Railway Minister had at that time promised to arrange to